


ORDER - SHEET FOR MAGISTRATE'S RECORDS

DISTRICTS

IN THE COURT OF

No. 86<sup>c</sup>/2018 of 200 of

Versus

Serial No. of Order	Date	Order	Signature
	.. Cont --  11/2/22	Fix <u>11/2/2022</u> For <u>Initial deposition.</u>  Complainant is present. Her initial deposition U/S 200 CrPC has been recorded on a separate sheet and tagged with the case record.  The complainant has shown his unwillingness to proceed with the case.  As the complainant herself stated that she does not want to proceed with the case, I deem it futile to proceed further. Accordingly -	 Judicial Magistrate 1st Class Dibrugarh  Cont..



End  
Schedule XLA (1) F.I.R.  
FIRST

Cont.,

this case is dismissed and  
disposed of.

Judicial Magistrate 1st Class  
Dibrugarh

Sl. No.	Order	Date	Page No.
	<p>Fix 11/2/2018 Final Disposal</p> <p>Complaint is received from the complainant that the accused has been charged with the charge of theft and the same is being prosecuted in the court of the Magistrate at Dibrugarh. The complainant has been directed to proceed with the prosecution as the complainant has been directed to proceed with the prosecution.</p>	11/2/2018	